

19/03/99

Shri Hemant Shrivastava, Counsel to
applicant,

The learned counsel to
the applicant submits that he would
proceed against the respondents in
C.P. separately. This application being
ill-founded he wants to withdraw it.

In view of above, the O.A.
is dismissed as having been withdrawn.

The Application stands

disposed of.

N. P. NAWANI
Adm. Member

A. R. MISRA
Judl. Member

Part II and III destroyed
in my presence on 30.6.06
under the supervision of
Section Officer (I) as per
Order dated 16/11/06

Section Officer (Record)

Copy of order
sent to
R/1 & R/2
vide
Memo 10/10/05
dt 26/11/05
ecb/14

Copy of order

Sent Pet of

R/1 & R/2

Copy of order

MA sent to

R/1 & R/2

by Regd AD

Vide 108/10/10

dt 30-3-99